

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO : 1560 OF 2002

MONDAY, THIS THE 27th DAY OF JANUARY, 2003

HON'BLE MRS. MEERA CHHIBBER, J.M.

Smt. Anjana Pal, aged 26 years,
widow of Garey Lal Pal, resident of
House No.630 E.W.S. Single Storey,
Barra -II, Kanpur Nagar.

.....Applicant

(By Advocate : Shri I. Ahmad)

Versus

1. The Union of India,
through the General Manager,
Ministry of Railways,
Government of India,
New Delhi.
2. The General Manager, South Eastern Railways,
Kolkata, West Bengal.
3. The Divisional Railway Manager,
South Eastern Railways Bilaspur,
Bilaspur Division, Chhattisgarh.
4. Station Master, Dalli Rajhara,
District Durg, Chhattisgarh.
5. Sh. Badri Prasad son of Late Bachchu,
resident of Village Hariapur,
Post Banersi, P.S. Lallauli,
District Fatehpur. Respondents.

(By Advocate : Shri K.P. Singh)

ORDER (ORAL)

By this O.A., applicant has sought a direction to the respondents to consider the applicant's case for appointment relief which on compassionate ground and has sought further in this court deems fit and proper in the circumstances of the case.

2. It is submitted by the applicant that applicant is the wife of deceased Garey Lal, Assistant Driver, Department-Loco station Dalli Rajhara, District-Durg, Chhattisgarh, who had



died on 18.12.2001 in a train accident at Kanpur Central Station, leaving behind the widow and minor child namely master Ambuj aged about $2\frac{1}{2}$ years. According to her, she and her son are the only dependents and nominee in the deceased's service record, but after the death of the deceased employee even though she has given number of representations starting from page-26 onwards i.e. Annexure A-4 onwards, till date respondents have not passed any order. 8

2. I have heard the counsel and perused the pleadings. It is seen the applicant's husband had died on 18.12.2001 but till date respondents have neither passed any order on the said representations nor have communicated anything to the applicant. She has also not been paid even the pension, even though deceased employee had declared her to be his nominee, since the grievance of applicant is that respondents have not even given any reply to the applicant, I think no purpose would be served by calling upon the respondents to file their reply to the O.A., as that would unnecessarily delay the matter. This O.A. can be disposed off at the admission stage itself by giving a direction to the respondents to consider the representations given by the applicant and to pass a reasoned and speaking order thereon within a period of two months from the date of receipt of a copy of this order under intimation to the applicant.

3. With the above directions, the O.A. is disposed off with no order as to costs.



Member-J

Shukla/-